

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-40/ND/2020**

IN THE MATTER OF:

M/s. DKC Tradex Pvt. Ltd.

...PETITIONER

Vs.

M/s. Moon Hebal Laboratories Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 08.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

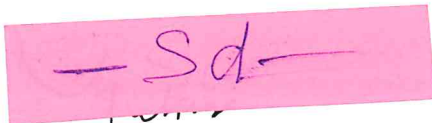
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Ms. Shriya Chanda, Proxy
Counsel on behalf of Mr. Bharat
Malhotra, Advocate.**

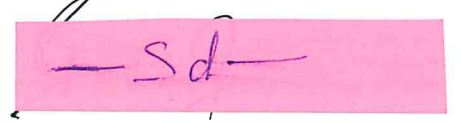
For the Respondent/ Corporate-debtor :Mr. Jitender Kumar, Advocate.

ORDER

Heard the submissions made by the proxy counsel for the operational creditor as well as counsel for the corporate debtor. Proxy counsel for the operational creditor has submitted that the main counsel is not able to attend the hearing today and prayed for grant of time for filing the rejoinder. One week time is granted for filing the rejoinder. Post the matter to 10th February, 2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**